

COAL (SHRI P. A. SANGMA): (a) to (c) The proposal for setting up of the Second National Commission of Labour is under active consideration of the Government.

[English]

Complaints Received in SEBI

622. PROF. RAM KAPSE:
SHRI RATILAL VARMA:

Will the Minister of FINANCE be pleased to state:

(a) the details of complaints received in Securities and Exchange Board of India from the investors till September 30, during the current year, company-wise and bank-wise; and

(b) the details of complaints disposed of during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Securities and Exchange Board of India (SEBI) has informed that it has received 2,91,552 complaints from investors during the period from 1st April to 30th September, 1994. These complaints come under four broad categories of complaints relating to non-receipt of refund order, allotment advice, dividends on shares, interest on debentures, share/debentures certificates after allotment/transfer, annual reports of companies, application forms for right shares etc. SEBI has informed that it does not maintain data showing cumulative number of complaints against companies/banks on an yearly basis.

(b) SEBI has disposed of 1,75,743 complaints during the period from 1st April to 30th September, 1994.

[Translation]

623. SHRI GUMAN MAL LODHA:
DR. MAHADEPAK SING SHAKYA:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been an increase in money circulation in the country during the first nine months of the year 1993;

(b) if so, the amount of money in circulation in the country by the end of December, 1993;

(c) the amount of money in circulation as on September 30, 1994; and

(d) the reasons for increase in money circulation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c) Yes Sir, Money supply (M3) rose from Rs.408413 crore as on December 24, 1993 to Rs.475563 crore as on September 30, 1994, i.e. by 16.4 per cent.

(d) Among the main sources of growth in M3 are the fast growth in net foreign exchange assets of the banking system (96.1 per cent), and growth in bank credit to commercial sector (8.8 per cent) during the period noted above. The growth of net bank credit to Government during this period has been low at 6.1 per cent.

[English]

Statutory Authority for Non-Resident Tax-Payers

624. SHRI M.V.V.S. MURTHY:
SHRI BOLLA BULLI RAMAIAH:

Will the Minister of FINANCE be pleased to state:

(a) whether any Statutory authority has been set up to give advance rulings on applications made by all non-resident tax-payers including Non-Resident Indians;

(b) if so, the composition thereof; and

(c) the details of the activities of this Authority since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) The Authority consists of a Chairman and two Members. So far, only the Chairman has been appointed.

(c) The Authority has so far heard four applications and given rulings in three of them.

Incidents of Collapse of Structures at Pragati Maidan, New Delhi

625. SHRI HANNAN MOLLAH: Will the Minister of COMMERCE be pleased to state:

(a) whether Structures at Pragati Maidan were collapsed resulting in deaths of workmen;

(b) if so, the number of such incidents occurred during the last two years and the workmen died;

(c) whether adequate compensation has been given to the bereaved families;

(d) if so, the details thereof;

(e) whether the Government have conducted any inquiry in this matter;

(f) if so, the outcome thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) Old halls were being demolished on 11.4.94 when Supervisor was trapped in the debris resulting in his death. On 11.8.94 structural truss 42.0 m. span was being braced and purlings were being fixed, when trusses fell down due to erection failure resulting in death of two workers.

(c) and (d) Compensation determined by Chief Labour Commissioner has been deposited with him as per rules & regulations (Workmen's Compensation Act).

(e) to (g) These have been termed as accidents by Central Public Works Department as specialised agencies were deployed for these jobs and nobody has been held responsible.

Special Courts for Economic Offences

626. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under consideration of the Government to set up Special courts for disposal of economic offences;

(b) if so, the decision taken so far in this regard; and

(c) the names of the States where such courts have been set up/likely to be set up?